

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

IA 2/2017, in Petition(s) for Special Leave to Appeal (C) No(s).
1306/2017

SHREE KANT

Petitioner(s)

VERSUS

(GULAICHI (DEAD) THROUGH LRS) JANARDAN & ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 2/2017 and IA
No.66102/2017-APPROPRIATE ORDERS/DIRECTIONS)

Date : 06-10-2017 These matters were called on for hearing today.

For Petitioner(s) Ms. Manita Verma, Adv.
Mr. Devashish Bharuka, AOR
Ms. Riha Deb, Adv.

For Respondent(s) Mr. Vikas K. Singh, Adv.
Mr. T. N. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 2-5 have already filed counter affidavit.

Application to bring on record the legal representatives of deceased respondent No. 1 was required to be filed. Whereas, it is stated by the learned counsel for respondents that legal representatives are already on record as respondent nos. 2-5 which is conceded by parties as well. As such, filing of application is, accordingly, dispensed with.

Interlocutory application for deletion in respect of respondent No. 6 is defective.

Four weeks' time is granted to cure the defects. Whereafter, Registry to process the matter for listing before the Hon'ble Court.

SANJAY PARIHAR
Registrar